

(b) if so, the details thereof; and

(c) whether Government have taken any decision thereon?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS : (SHRI P. SHIV SHANKER): (a) and (b). Two committees appointed by the Central Government have made recommendations on the establishment of a comprehensive Legal Aid scheme. The first Committee under the Chairmanship of Shri Justice Shri V. R. Krishna Iyer submitted its reports on the 27th May, 1973, the second Committee with Justice P. N. Bhagwati as the Chairman and Justice V. R. Krishna Iyer as the Member submitted its final report on the 31st August, 1977.

The report of the Krishna Iyer Committee is available in the Library of Parliament and the report of the Bhagwati Committee was laid on the Table of this House on 23rd December, 1977.

(c) The Bhagwati Committee's report is being processed by an Inter-Departmental Committee of Officers.

#### **Irregularities committed during Election in Baghat Constituency**

71. SHRI K. LAKKAPPA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number and details of irregularities committed in the course of elections in the Baghat Constituency during the recent mid-term poll;

(b) is it not a fact that hundreds of Harijan voters were forcibly prevented from voting and in their place unauthorised persons were allowed to vote and amongst them there were minors whose photographs were published in newspapers queuing up before the polling booths;

(c) is it also a fact that the complaints made to the Presiding Officers and other authorities were ignored;

(d) if so, what action has been taken in the matter; and

(e) if not, reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI P. SHIV SHANKER): (a) According to the information furnished by the Election Commission, in 81-Bhagpat parliamentary constituency, at polling station No. 99-Garhidullah in 402-Barnawa assembly segment of the aforesaid constituency some miscreants armed with weapons entered the polling station and unlawfully took away 3 ballot boxes (one used 2 unused) from the custody of the Presiding Officer. The poll at the said polling station was declared void and fresh poll was held on the 6th January, 1980.

(b) and (c). The Election Commission has informed that such allegations have not been substantiated.

(d) and (e). Do not arise.

#### **Report of Committee on working of Coal Mines Welfare Fund Organisation**

71-A. SHRI NIREN GHOSH: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether Government have received the Report of the Committee on the working of the Coal Mines Welfare Fund Organisation;

(b) if so, the details thereof; and

(c) the steps taken by Government thereon?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) Yes, Sir.

(b) The Committee has made a number of recommendations in respect of Welfare activities, Administration, financial resources etc. of the Organisation.

(c) The recommendations are under examination.

**C.M.I. Limited Shivsagar, District Hazaribagh**

71-B. R. L. P. VERMA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether C.M.I. Limited, Shivsagar, District Hazaribagh has been sick for the last 4-5 years and the company issued notices to the workers on 1st January, 1980 for closure of the factory;

(b) whether 3,000 workers who had been earning their livelihood there, are now at the brink of starvation;

(c) whether this factory owes Rs. 80 lakh to the Punjab National Bank;

(d) whether the company has got 3,300 acres mica bearing area on lease having hundreds of mica mines which are not being exploited due to mismanagement;

(e) whether Government propose to take over this factory in the public interest; and

(f) if so, whether Government propose to provide direct/indirect relief to about 50,000 people by handing over this factory to Mica Trading Corporation.

**THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE):** (a) and (b). The position about issue of notices for closure of the factory to the workers of Chrestien Mica Industries Limited is being ascertained from the State Government.

(c) On reports of mismanagement, an order had been issued by the De-

partment of Company Affairs to investigate into the affairs of this Company, but this was stayed by the High Court. The details of the liabilities of the Company would be available only on completion of such an investigation.

(d) The mining lease granted to M/s. Chrestien Mica Industries Limited, which expired on 27-4-73 was not renewed; but the Company has obtained a stay order from the High Court.

(e) At present, there is no such proposal under consideration of the Central Government.

(f) Does not arise.

#### Abolition of Special Courts

71-C. SHRI CHITTA BASU:

SHRI C. R. MAHATA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state.

(a) whether Government have decided to abolish the Special Courts already constituted under an Act of Parliament;

(b) if so, the reasons thereof; and

(c) the number of cases pending before such courts and the details of the cases pending.

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER):** (a) There is no proposal at present under consideration of the Government to abolish Special Courts set up under the Special Courts Act, 1979.

(b) Does not arise.

(c) A statement containing the requisite information is attached.